COURT - I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 98 OF 2016 APPEAL NO. 99 OF 2016

APPEAL NO. 129 OF 2016 & IA NO. 289 OF 2016 APPEAL NO. 130 OF 2016 & IA NO. 290 OF 2016

APPEAL NO. 187 OF 2016 & IA NO. 404 OF 2016

APPEAL NO. 188 OF 2016 & IA NO. 405 OF 2016

APPEAL NO. 189 OF 2016 & IA NO. 406 OF 2016 AND

APPEAL NO. 190 OF 2016 & IA NO. 407 OF 2016

Dated: 4th May, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

APPEAL NO. 98 OF 2016

Rattan India Power Ltd. ...Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Ors. ... Respondent(s)

APPEAL NO. 99 OF 2016

Rattan India Power Ltd. ...Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Ors.Respondent(s)

Counsel for the Appellant(s) : Mr. Amit Kapur

Mr. Vishrov Mukherjee Ms. Raveena Dhamija

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan for R.1

Ms. Deepa Chawan Ms. Kiran Ghandi for R.2 Ms. Anushree Bardhan Mr. Shubham Arya for R-3

APPEAL NO. 129 OF 2016 & IA NO. 289 OF 2016

Adani Power Maharashtra Ltd. ... Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Anr.Respondent(s)

APPEAL NO. 130 OF 2016 & IA NO. 290 OF 2016

Adani Power Maharashtra Ltd. ... Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. J.J.Bhatt, Sr. Adv.

Ms. Poonam Verma Ms. Nishtha Kumar

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan for R.1

Ms. Deepa Chavan

Ms. Kiran Gandhi for R-2

Ms. Anushree Bardhan Mr. Shubham Arya for R.3

APPEAL NO. 187 OF 2016 & IA NO. 404 OF 2016 APPEAL NO. 188 OF 2016 & IA NO. 405 OF 2016 APPEAL NO. 189 OF 2016 & IA NO. 406 OF 2016 AND APPEAL NO. 190 OF 2016 & IA NO. 407 OF 2016

Maharashtra State Electricity Distribution Co. Ltd. ... Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Anr.Respondent(s)

Counsel for the Appellant(s) : Ms. Deepa Chawan

Ms. Kiran Ghandhi

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan for R.1

Mr. J.J.Bhatt. Sr. Adv. Ms. Poonam Verma

Ms. Nishtha Kumar for R.2 (A.Nos.187/16 &188/16)

Mr. Amit Kapur

Mr. Vishro Mukherjee

Ms. Raveena Dhamija for R.2

(A.No.189/16,190/16)

Ms. Anushree Bardhan

Mr. Shubahm Arya for R.3

ORDER

While disposing of the batch of appeals in Civil Appeal Nos. 5399-

5400 of 2016, dated 11.04.2017, the Supreme Court has passed the

following order. Relevant portion of the order reads as under:

"The Appellate Tribunal's judgment and the Commission's

orders following the judgment are set aside. The Central Electricity

Regulatory Commission will, as a result of this judgment, go into the

matter afresh and determine what relief should be granted to those

power generators who fall within clause 13 of the PPA as has been

held by us in this judgment."

In view of the above, the order impugned in these appeals is set

aside and the matters are remanded to the State Commission for fresh

adjudication in the light of the above direction of the Supreme Court.

The appeals are disposed of in the above terms. Needless to say that

all connected IAs shall stand disposed of.

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson

ts/kt